

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 14

IA No. 1659/2022  
and  
CP(IB) No. 201/Chd/Hry/2019

Under Section 7, IBC 2016  
R 11 NCLT Rules

**In the matter of:-**

Punjab National Bank.

...Petitioner/ Financial Creditor

Vs.

Powerwind Ltd.

...Respondent/ Corporate Debtor

**Present:** Mr. Deepankur Sharma, proxy counsel for Ms. Nishi Chaudhary, counsel for the petitioner/ financial creditor.  
Mr. Ranvijay Singh, Advocate for the respondent/ Corporate Debtor.

It is stated by learned proxy counsel for the petitioner-bank that the matter has been settled between the parties and the petitioner-bank wants to withdraw the present petition, for which an application will be filed. Let the same be filed within two weeks. Learned counsel for the petitioner bank is directed to place on record the OTS proposal with acceptance within one week. List the matter on 10.04.2023.

-sd-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

March 15, 2023  
SM

-sd-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**